

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 591 of 2016 in  
Appeal No. 288 of 2016 and  
IA No. 592 of 2016**

**Dated: 23<sup>rd</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr.I. J. Kapoor, Technical Member**

**In the matter of :**

**The Association of Polyester Continuous Polymerization Industries of DNH  
...Appellant(s)**

**Vs.**

**Joint Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Gaurav Thakur

Counsel for the Respondent(s) : Ms. Swapna Seshadri

**ORDER**

**(ON BEING MENTIONED)**

**IA No. 591 of 2016  
(Appl. for stay)**

Learned counsel for the parties point out that there is a typographical error in the order dated 17.11.2016. The next date of hearing is typed as 01.12.2016 instead of 05.12.2016.

In the circumstances, office is directed to correct the order dated 17.11.2016 and the next date of hearing should be read as 05.12.2016 instead of 01.12.2016.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**